

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH, JAIPUR.

Jaipur, the 22nd day of December, 2006

**CONTEMPT PETITION NO. 66/2005
IN
ORIGINAL APPLICATION NO. 585/2002**

CORAM :

HON'BLE MR.M.L.CHAUHAN, JUDICIAL MEMBER
HON'BLE MR.J.P.SHUKLA, ADMINISITRATIVE MEMBER

Ranjeet Singh Meena
S/o Late Shri Jinsi Ram Meena,
R/o A-58, Jawahar Nagar,
Bharatpur.

By Advocate : Shri P.N.Jatti
... Applicant/Petitioner

Versus

Col.Shyam Meahotra,
Commandant, Gola Barud Bhawar,
Ammunition Depot,
Bharatpur.

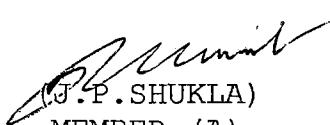
By Advocate : Shri Gaurav Jain
... Respondents

ORDER (ORAL)

The applicant has filed this CP for the alleged violation of the order dated 15.4.2005, passed in OA 585/2005.

2. Notice of this CP was given to the respondents who have filed their reply. In the reply it has been stated that the applicant has been given appointment on the post of Mazdoor, on which post he has joined on 23.4.2006. It is further stated that the cost of Rs.2000/-, as imposed by this Tribunal, has also been paid to the applicant. The respondents have annexed documents in support of these averments alongwith the reply.

3. In view of this subsequent development, the present CP does not survive. It is accordingly disposed of. Notices issued to the respondents are hereby discharged.



(J.P. SHUKLA)
MEMBER (A)



(M.L. CHAUHAN)
MEMBER (J)

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